



**Central Administrative Tribunal
Jammu Bench, Jammu**

**TA No. 9215/2020
SWP No. 764/2010**

Monday, this the 22nd day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Santosh Kumari, Age 57 years
D/o Shri Samunder Singh
R/o Village Deoli, Tehsil Bishnah
District Jammu.

...Applicant

(*Nemo* for applicant)

VERSUS

1. State of Jammu & Kashmir through
Commissioner/Secretary to Government
Health and Medical Education Deptt.
Civil Sectt., Jammu.
2. Principal
Govt. Medical College
Jammu.
3. Principal
Govt. Medical College
Srinagar/Kashmir.
4. Smt. Alizabith Gill
D/o Shri Affi Gill
R/o Christian Colony, R.S. Pura
District Jammu.

...Respondents

(Mr. Rajesh Thapa, Deputy Advocate General)



ORDER (Oral)

Mr. Justice L. Narasimha Reddy:

The applicant filed SWP No.764/2010 before the Hon'ble High Court of Jammu & Kashmir with a prayer to declare him as senior to respondent No.4 in the post of Nursing Supervisor.

2. The SWP has since been transferred to the Tribunal in view of re-organization of the State of Jammu & Kashmir and re-numbered as T.A. No.9215/2020.

3. The applicant wanted re-fixation of her seniority above that of respondent No.4. Whatever may have been the circumstances under which the applicant claims the relief in the year 2010, the T.A. has become infructuous, once the applicant has retired from service.

4. The T.A. is accordingly dismissed as infructuous. There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member (A) Chairman

March 22, 2021
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